

**IN THE INCOME TAX APPELLATE TRIBUNAL
CIRCUIT BENCH 'SMC', VARANASI**

(THROUGH VIRTUAL HEARING)

BEFORE SHRI A. D. JAIN, VICE PRESIDENT

ITA No.66/VNS/2019
Assessment Year:2010-11

Shri Vinit Agarwal, C/o Vishal Videos & Appliances (P) Ltd., Golghar, Gorakhpur. PAN:ACMPA2404n (Appellant)	Vs.	A.C.I.T., Circle-2, Gorakhpur. (Respondent)
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Appellant by	Shri Ashish Bansal, Advocate
Respondent by	Shri Ajay Kumar, D.R.
Date of hearing	10/11/2021
Date of pronouncement	10/11/2021

ORDER

This is an appeal filed by the assessee against the order of learned CIT(A), Gorakhpur dated nil pertaining to assessment year 2010-2011.

2. The assessee has submitted an application dated 09/11/2021, vide which it has been submitted that the Principal Commissioner of Income Tax, Gorakhpur has issued a certificate in Form No. 3 on 08/01/2021 under Vivad Se Vishwas Scheme. A copy of such Form No. 3 has also been filed. It is contended that the assessee, therefore, wants to withdraw the present

appeal. Learned D. R. has no objection. Accordingly, I permit the assessee to withdraw the present appeal.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

(Order pronounced in the open court on 10/11/2021)

Sd/.
(A. D. JAIN)
Vice President

Dated:10/11/2021

*Singh

Copy of the order forwarded to :

1. The Appellant
2. The Respondent.
3. Concerned CIT
4. The CIT(A)
5. D.R., I.T.A.T., Lucknow

Assistant Registrar